FIR No. 567/2021
PS Sarai Rohilla
U/S 420/406/34 IPC
State Vs. Rajat Jain S/o Late Sh. Praveen Jain R/o B-977, Shastri Nagar, Delhi

(Through Video Conferencing)

29.09.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Rajat Jain S/o Late Sh. Praveen Jain

Present: Ld. APP for the State

Sh. S.S. Jain counsel for accused along with perokar of accused

Complainant Vicky Aggarwal along with counsel Sh. Anuj Jain.

IO SI S.K. Jha

Ld. Counsel for the complainant submits, that both the parties have amicably settled the present dispute with the intervention of relatives and respected members of society and that, in place of the property in question, the complainant has agreed to purchase another property from the accused persons. Ld. Counsel for complainant submits that, to execute such transaction, presence of the accused is essential to sign the memorandum of understanding, and therefore, the complainant has no objection if the present application is allowed.

Ld. Counsel for the accused has conceded to the submissions made before this court, and have also, undertaken to abide by all the conditions imposed by this court, should bail is allowed.

I have perused the entire record, and I have heard the arguments at length.

Present offence is compoundable in nature, therefore considering the submissions/no objection made on behalf of the complainant, further detention of the accused shall be counter-productive, therefore I see no reason to keep the accused confined any longer. Accordingly, accused Rajat Jain S/o Late Sh. Praveen Jain be released on bail on furnishing bail bond for a sum of Rs. 40,000/- with one surety of like amount, subject to following

conditions:

1. That the accused shall not hinder the investigation;

2. The accused shall cooperate/join the investigation, as when the IO directs him to do so;

3. That the accused shall not temper with evidence or threaten the witness.

4. That the accused shall appear before the court on each and every date;

5. That the accused shall furnish his address as and when he changes the same.

Application is accordingly disposed of

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

CHARU ASIWAL
Digitally signed by CHARU ASIWAL
Date: 2021.09.29 15:56:46 +05'30'

(Charu Asiwal)
MM-04/Central:
Delhi/29.09.2021

FIR No. 556/2021
PS Sarai Rohilla
U/S 393/34 IPC
State Vs. Rahul S/o Surajmal @ Kalu R/o A 599 Jhuggi RPF Line Daya Basti Delhi

(Through Video Conferencing)

29.09.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Rahul S/o Surajmal @ Kalu

Present: Ld. APP for the State

             Sh. Anil Counsel for accused.

        Ld. Counsel for accused has submitted that accused is in JC since 20.09.2021 and has been falsely implicated in the present case. He argued that the applicant/accused was picked up from the road, without any cause, and he had no role to play in the commission of offence, if any.

        Ld. APP for the State has opposed the bail application.

        Accused has been running in JC since 20.09.2021. Accused has been apprehended in a case of attempted robbery. IO has reported that the accused has clean antecedents. Accused is stated to be a young man of 22 years without any previous involvements. Accused is no longer required for custodial interrogation. It is also an established dictum of law, that jail is an exception and bail is the rule. Therefore, I see no reasons to keep the accused confined any longer. Accordingly, accused Rahul S/o Surajmal @ Kalu be released on bail on furnishing bail bond for a sum of Rs. 10,000/- with one surety of like amount. Accused Rahul S/o Surajmal @ Kalu be released from JC if not required in any other case.

        Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

CHARU ASIWAL
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Date: 2021.09.29 15:08:49 +05'30'

(Charu Asiwal)
MM-04/Central:
Delhi/29.09.2021